

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P No. 312/2015
O.A No. 140/2015**

New Delhi this the 8th day of February, 2016

**Hon'ble Shri A. K. Bhardwaj, Member (J)
Hon'ble V. N. Gaur, Member (A)**

Tejinder Kaur,
W/o Shri Tilak Ram Bakshi,
R/o H.No.A-147, -3,
Shalimar Garden Extn-II,
Sahibabad,
Uttar Pradesh-201005.Petitioner

(By Advocate : Shri Bimlesh Kumar & Mr. Ashish Dhingra)

Versus

1. Shri S. C. L. Das
Govt. of NCT of Delhi
The Principal Secretary Health & Family Welfare,
9th Level, A-Wing, IP Extension,
Delhi Secretariat,
Delhi-110002.
2. Dr. S. K. Sharma
Director of Health Services
GNCT of Delhi,
Health & Family Welfare Department,
Technical Recruitment Cell,
Karkardooma,
Delhi.
3. Medical Superintendant,
Guru Teg Bahadur Hospital,
Dilshad Garden,
Delhi-110095.Respondents

(By Advocate : Shri Vijay Pandita)

O R D E R (ORAL)**A. K. Bhardwaj, Member (J)**

The only grievance raised by the applicant in the O.A was that the representation made by her against the non consideration for promotion to the post of Deputy Nursing Superintendent has not been decided by the respondents.

2. Mr. Pandita, learned counsel for the respondents produced a copy of the compliance affidavit filed on behalf of the respondents and submitted that the applicant has already been considered for her promotion for the post of Deputy Nursing Superintendent and has been found fit for such promotion.
3. In view of the stand taken by the respondents in their reply, the Contempt Petition is disposed of. The necessary promotion order would be issued by the respondents shortly.
4. In the wake, we do not find any wilful disobedience of the order of this Tribunal by the respondents and the C.P. stands disposed of accordingly. Notices issued to the alleged contemnors stand discharged.

(V. N. Gaur)
Member (A)

(A. K. Bhardwaj)
Member (J)

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